

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**EP NO. 9 OF 2016 & IA NO. 615 OF 2016 in
APPEAL NO. 171 OF 2012**

Dated: 18th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Tata Power Delhi Distribution Ltd.

...Appellant(s)

Vs.

Delhi Electricity Regulatory Commission

...Respondent(s)

Counsel for the Appellant(s) : Mr. Vishal Anand

Counsel for the Respondent(s) : Mr. Pradeep Misra for R.1

ORDER

We have heard learned counsel for Respondent No.1. Learned counsel for Respondent No.1 seeks a week's time to file reply. He may file the same on or before 25.01.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 01.02.2017 after serving copy on the other side.

List the matter on **02.02.2017**.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/sh